

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF RAMA KRISHNA KNITTERS PRIVATE LIMITED

1.	Name Of Corporate Debtor	RAMA KRISHNA KNITTERS PRIVATE LIMITED
2.	Date Of Incorporation Of Corporate Debtor	15/02/2007
3.	Authority Under Which Corporate Debtor Is Incorporated/Registered	Registrar of Companies, Chandigarh under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identity No. of Corporate Debtor	CIN:U17301PB2007PTC030900
5.	Address of The Registered office and Principal Office (If Any) of Corporate Debtor	77, 2nd Floor, Stno.2 Block-B , Civil City ,Shiv DurgaMandir ,HaibowalKalan , Ludhiana , Punjab-141001 Village Noorpur Bet Ladowal Road,Ludhiana-141008
6.	Date Of Closure Of Insolvency Resolution Process	23/12/2019 (Completion of 270 days – 09/11/2019)
7.	Liquidation Commencement Date of Corporate Debtor	24/12/2019 (By order of the Hon'ble NCLT, Chandigarh Bench in CA No. 1172/2019 in CP (IB) No.286/Chd/Pb/2018
8.	Name and registration number of the insolvency professional acting as liquidator	Rajender Kumar Jain IBBI/IPA-001/IP-P00543/2017-2018/10968
9.	Address and e-mail of the liquidator, as registered with the Board	House No.3698/1, First Floor, Sector 46-C, Chandigarh-160047 amicusthe@gmail.com
10.	Address and Email to be used for correspondence with the liquidator	Ducturus Resolution Professionals Pvt. Ltd. SCO 818, 1st Floor, Above Yes Bank, NAC Manimajara, Chandigarh – 160101 LQD.RAMAKRISHNA@GMAIL.COM
11.	Last Date for Submission of Claims	23/01/2020

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh Bench has ordered the commencement of liquidation of the Rama Krishna Knitters Private Limited on 24/12/2019.

The stakeholders of Rama Krishna Knitters Private Limited Ltd are hereby called upon to submit their claims with proof on or before 23/01/2020, to the Liquidator at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of claims should be made in accordance with Chapter V of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The Claims are to be submitted by way of the

following specified forms along with documentary proof in support of their claims:

Note:1

Form C: for Claims by Operational Creditors (except Workmen and Employees)

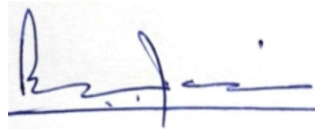
Form D: for Claims by Financial Creditors

Form E: for Claims by a Workman or Employee

Form F: for Claims by Authorized Representative of Workmen or Employees

Form G: for Claims by Any Other Stakeholder

Submission of false or misleading proofs of claim shall attract penalties.



Rajender Kumar Jain
(Reg. No IBBI/PA-001/IP-P00543/2017-2018/10968)
Liquidator in the matter of
Rama Krishna Knitters Private Ltd

Date and Place: 25/12/2019, Chandigarh